

**GOVERNMENT OF INDIA
MINISTRY OF PLANNING**

**LOK SABHA
UNSTARRED QUESTION NO. 5481
TO BE ANSWERED ON 28.03.2018**

PENDING PROJECTS FOR APPROVAL

5481. SHRI HARI MANJHI:

Will the Minister of PLANNING be pleased to state:

- (a) the State/UT-wise number of projects approved by NITI Aayog during the last three years including Jharkhand and Bihar;
- (b) the State/UT-wise details of the projects of States which are pending before the Union Government/NITI Aayog including those of Jharkhand and Bihar;
- (c) the State/UT-wise reasons for not providing approval to the said projects;
- (d) whether the Government has received requests from the States to provide approval to the pending projects; and
- (e) if so, the State/UT-wise details thereof and the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) FOR THE MINISTRY OF PLANNING
AND MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS**

(RAO INDERJIT SINGH)

(a) to (e): Erstwhile Planning Commission /NITI Aayog approved /sanctioned the project proposals received from State Governments under One Time Additional Central Assistance (OTACA)/ Special Plan Assistance (SPA) till 2014-2015 and recommended to the Ministry of Finance the release of Funds. The List of such proposals of States including Jharkhand/ Bihar sanctioned / approved is Annexed. NITI Aayog has discontinued the approval/sanctioning of such project proposal from 2015-16 following the acceptance of recommendations of 14th Finance Commission for increased devolution to the States by way of enhancing the share of States in the net proceeds of Union Taxes from 32% to 42 % resulting in increased fund transfer to the States. Erstwhile Planning Commission also accorded investment clearance for irrigation project proposals having inter-State ramification for their inclusion in the Annual Plan of States. This clearance was also required for inclusion of the projects for availing funds under the Accelerated Irrigation Benefits Programme (AIBP). The investment clearance of irrigation, flood control and multipurpose projects is no longer in the purview of NITI Aayog as the same has been transferred to the Ministry of Water Resources, River Development and Ganga Rejuvenation.

ANNEXURE TO THE LOK SABHA UNSTARRED QUESTION NO. 5481 DUE FOR ANSWER, RAISED BY SHRI HARI MANJHI, MP ON 28.03.2018 regarding “PENDING PROJECTS FOR APPROVAL”.

S.No.	States			
		2014-15	2015-16	2016-17
1.	Andhra Pradesh	4	----	----
2	Arunachal Pradesh (SPA)	135	----	---
3	Assam(SPA)	0	----	---
4	Bihar	19	---	----
5	Chhattisgarh	1	-----	---
6	Goa	1	-----	----
7	Gujarat	1	----	----
8	Haryana	5	--	---
9	Himachal Pradesh (SPA)	1502	---	----
10	Jammu & Kashmir (SPA)	2	---	----
11	Jharkhand	29	---	---
12	Karnataka	7	----	---
13	Kerala	32	---	---
14	Madhya Pradesh	5	---	---
15	Maharashtra	1	--	---
16	Manipur (SPA)	12	--	---
17	Meghalaya (SPA)	17	---	---
18	Mizoram(SPA)	45	----	----
19	Nagaland(SPA)	27	---	---
20	Odisha	56	----	----
21	Punjab	3	----	---
22	Rajasthan	2	----	---
23	Sikkim (SPA)	1	----	----
24	Tamil Nadu	2	----	----
25	Telangana	6	----	----
26	Tripura (SPA)	65	----	----
27	Uttar Pradesh	1	---	---
28	Uttarakhand (SPA)	106	----	---
29	West Bengal	49	---	---